

SCHEME INFORMATION DOCUMENT

IDFC Fixed Maturity Plan - Monthly Series A Close Ended Income scheme (with Ten Plans – Plan 15 to 24) from IDFC Mutual Fund

Offer of Units of face value of Rs.10 each during the New Fund Offer

New Fund Offer Opens on: _____

New Fund Offer Closes on: _____

New Fund offers (NFO) of each of the Plans under this Scheme Information Document will commence at any time within six months from the date SEBI gives a clearance to the Scheme Information Document.

Name of Mutual Fund	:	IDFC Mutual Fund
Name of Asset Management Company	:	IDFC Asset Management Company Private Limited
Name of Trustee Company	:	IDFC AMC Trustee Company Private Limited
Addresses of the entities	:	90, M. G. Road, Fort, Mumbai 400 001
Website	:	www.idfcmf.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of IDFC Mutual Fund, Tax and Legal issues and general information on www.idfcmf.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated October 8, 2008.

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HIGHLIGHTS/SUMMARY OF THE SCHEME – *This section shall include the following:*

HIGHLIGHTS

Sponsor The Sponsor of IDFC Mutual Fund is Infrastructure Development Finance Company Limited (IDFC).

Name of the Scheme IDFC Fixed Maturity Plan - Monthly Series (IDFC -FMP – MS 15-24)

Plans There are 10 Plans in the Scheme namely IDFC Fixed Maturity Plan – Monthly Series 15 (IDFC FMP – MS15), IDFC Fixed Maturity Plan – Monthly Series 16 (IDFC FMP – MS16), IDFC Fixed Maturity Plan – Monthly Series 17 (IDFC FMP - MS17), IDFC Fixed Maturity Plan – Monthly Series 18 (IDFC FMP – MS18), IDFC Fixed Maturity Plan – Monthly Series 19 (IDFC FMP – MS19), IDFC Fixed Maturity Plan – Monthly Series 20 (IDFC FMP – MS20), IDFC Fixed Maturity Plan – Monthly Series 21 (IDFC FMP – MS21), IDFC Fixed Maturity Plan – Monthly Series 22 (IDFC FMP – MS22), IDFC Fixed Maturity Plan – Monthly Series 23 (IDFC FMP – MS23), IDFC Fixed Maturity Plan – Monthly Series 24 (IDFC FMP – MS24)

Structure A Close Ended Income scheme with 10 plans

Investment Objective The investment objective of the Scheme is to seek to generate income by investing in a portfolio of debt and money market instruments maturing normally in line with duration of the scheme.

Details of scheme (including liquidity and NAV disclosure)

The Scheme has ten plans, each with duration of one month. New Fund Offer of each of the Plans will commence at any time within six months from the date of getting the clearance from SEBI to launch the Plans. The scheme will provide for

liquidity on the 15th day after the date of allotment at the applicable exit load. NAVs will be announced on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day).

Options under Plan(s)

Dividend Option: Suitable for investors seeking income by way of dividend.

Growth Option: The income earned in the scheme shall remain invested in the option. Generally, no dividend shall be declared in this option.

Minimum Application Amount Rs. 5,000/- per application and in multiples of Re. 1/- thereafter.

Target Amount to be Raised Rs. 1,00,00,000/-.

New fund offer expenses No New Fund Offer expenses will be charged to the scheme

New Fund Offer Price Rs. 10/- per Unit

Minimum Redemption Amount In multiples of Re. 1/-.

Minimum Balance to be maintained Rs. 500/-.

NAV Declaration NAV calculated up to four decimal places and declared on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day).

Repatriation Facility NRIs, FIIs and PIOs may invest in the scheme on a full repatriation basis. (Investment will be governed by rules laid down by RBI/SEBI in this regard).

Taxation (As per Tax laws) As per the present tax laws, the income distributed by the Scheme is exempt in the hands of investors. Units of the Scheme are not subject to Wealth Tax and Gift Tax. There will also be no tax deduction at source on redemption irrespective of the redemption amount for resident investors.

Benchmark Index Crisil Liquid Fund Index. The fund reserves the right to change the benchmark for evaluation of the performance of the scheme from time to time, subject to SEBI Regulations and other prevailing guidelines if any

Repurchase facility and Load:

Entry Load: Nil

Units	Applicable Date of	Applicable Exit Load
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Repurchased/Redeemed*	Redemption/ Maturity	%
If repurchased on 15th day from the date of allotment	15 th day from the date of allotment	2.00
On maturity	Maturity date	Nil

* If the redemption date / maturity date / pay out date falls on a holiday, the redemption date / maturity date / payout date would be such other nearest business day that the AMC may deem to be appropriate. Decision of the AMC shall be considered final. The AMC in consultation with the Trustee, reserves the right to change the load structure, if it so deems fit, in the interest of smooth & efficient functioning of the scheme. (The exact repurchase schedule will be announced at the time of launching the scheme.)

I. INTRODUCTION

A. RISK FACTORS

Standard Risk Factors:

- Mutual Funds and securities investments are subject to market risks and there is no assurance or guarantee that the objectives of the Scheme will be achieved.
- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down depending on the factors and forces affecting the capital markets.
- Past performance of the Sponsor and other affiliates/AMC/Mutual Fund (or any of its schemes) does not guarantee future performance of the scheme.
- IDFC Fixed Maturity Plan – Monthly Series (15-24) is the name of the scheme and does not in any manner indicate either the quality of the scheme or its future prospects and returns.
- The sponsor is not responsible or liable for any loss resulting from the operation of the scheme beyond the initial contribution of Rs.30,000 made by it towards setting up the Fund.
- The present scheme is not a guaranteed or assured return *scheme*

Scheme Specific Risk Factors

- **Price-Risk or Interest-Rate Risk:** Fixed income securities such as bonds, debentures and money market instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices is a function of the existing coupon, days to maturity and the increase or decrease in the level of interest rates.
- **Credit Risk:** In simple terms this risk means that the issuer of a debenture/bond or a money market instrument may default on interest payment or even in paying back the principal amount on maturity. Even where no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. Different types of securities in which the scheme would invest as given in the scheme information document carry different levels and types of risk. Accordingly the scheme's risk may increase or decrease depending upon its investment pattern. E.g. corporate bonds carry a higher amount of risk than Government securities. Further even among corporate bonds, bonds which are AAA rated are comparatively less risky than bonds which are AA rated.
- **Re-investment Risk:** Investments in fixed income securities may carry re-investment risk as interest rates prevailing on the interest or maturity due dates may differ from the original coupon of the bond. Consequently, the proceeds may get invested at a lower rate.
- **Repurchase Risk:** The Scheme is a Close Ended Income Scheme. However to provide liquidity to the investors, the Fund proposes to provide repurchase facility in the scheme on the 15th day, as provided in the repurchase schedule in the Scheme Information document. Thus the investors will be able to redeem their investments only on the 15th day at the applicable NAV, subject to applicable exit load. (The exact repurchase schedule will be announced at the time of launching the scheme.) If the specified Repurchase date / pay out date falls on a holiday, the specified repurchase date / payout date would be such other nearest business day that the AMC may deem to be appropriate. Decision of the AMC shall be considered final.

Risk Associated with Securitised Debt

The Scheme may invest in domestic securitized debt such as asset backed securities (ABS) or mortgage backed securities (MBS). Asset Backed Securities (ABS) are securitized debts where the underlying assets are receivables arising from various loans including automobile loans, personal loans, loans against consumer durables, etc. Mortgage backed securities (MBS) are securitized debts where the underlying assets are receivables arising from loans backed by mortgage of residential / commercial properties. ABS/MBS instruments reflect the undivided interest in the underlying pool of assets and do not represent the obligation of the issuer of ABS/MBS or the originator of the underlying receivables. The ABS/MBS holders have a limited recourse to the extent of credit enhancement provided. If the delinquencies and credit losses in the underlying pool exceed the credit enhancement provided, ABS/MBS holders will suffer credit losses. ABS/MBS are also normally exposed to a higher level of reinvestment risk as compared to the normal corporate or sovereign debt.

At present in Indian market, following types of loans are securitised:

- Auto Loans (cars / commercial vehicles /two wheelers)
- Residential Mortgages or Housing Loans
- Consumer Durable Loans
- Personal Loans
- Corporates Loans

The main risks pertaining to each of the asset classes above are described below:

Auto Loans (cars / commercial vehicles /two wheelers)

The underlying assets (cars etc) are susceptible to depreciation in value whereas the loans are given at high loan to value ratios. Thus, after a few months, the value of asset becomes lower than the loan outstanding. The borrowers, therefore, may sometimes tend to default on loans and allow the vehicle to be repossessed. These loans are also subject to model risk. ie if a particular automobile model does not become popular, loans given for financing that model have a much higher likelihood of turning bad. In such cases, loss on sale of repossession vehicles is higher than usual.

Commercial vehicle loans are susceptible to the cyclicity in the economy. In a downturn in economy, freight rates drop leading to higher defaults in commercial vehicle loans. Further, the second hand prices of these vehicles also decline in such economic environment.

Housing Loans

Housing loans in India have shown very low default rates historically. However, in recent years, loans have been given at high loan to value ratios and to a much younger borrower classes. The loans have not yet gone through the full economic cycle and have not yet seen a period of declining property prices. Thus the performance of these housing loans is yet to be tested and it need not conform to the historical experience of low default rates.

Consumer Durable Loans

The underlying security for such loans is easily transferable without the bank's knowledge and hence repossession is difficult. The underlying security for such loans is also susceptible to quick depreciation in value. This gives the borrowers a high incentive to default.

Personal Loans

These are unsecured loans. In case of a default, the bank has no security to fall back on. The lender has no control over how the borrower has used the borrowed money. Further, all the above categories of loans have the following common risks:

All the above loans are retail, relatively small value loans. There is a possibility that the borrower takes different loans using the same income proof and thus the income is not sufficient to meet the debt service obligations of all these loans.

In India, there is insufficiency of ready comprehensive and complete database regarding past credit record of borrowers. Thus, loans may be given to borrowers with poor credit record. In retail loans, the risks due to frauds are high.

Corporate Loans

These are loans given to single or multiple corporates. The receivables from a pool of loans to corporates are assigned to a trust that issues Pass through certificates in turn. The credit risk in such PTCs is on the underlying pool of loans to corporates. The credit risk of the underlying loans to the corporates would in turn depend of economic cycles.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

The Scheme(s) and individual Plan(s) under the Scheme(s) shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme(s)/Plan(s). These conditions will be complied with immediately after the close of the NFO itself i.e. at the time of allotment. In case of non-fulfillment with the condition of minimum 20 investors, the Scheme(s)/Plan(s) shall be wound up in accordance with Regulation 39 (2) (c) of SEBI (MF) Regulations automatically without any reference from SEBI. In case of non-fulfillment with the condition of 25% holding by a single investor on the date of allotment, the application to the extent of exposure in excess of the stipulated 25% limit would be liable to be rejected and the allotment would be effective only to the extent of 25% of the corpus collected. Consequently, such exposure over 25% limits will lead to refund within 6 weeks of the date of closure of the New Fund Offer.

C. SPECIAL CONSIDERATIONS, if any

All the above factors not only affect the prices of securities but may also affect the time taken by the Fund for redemption of Units, which could be significant in the event of receipt of a very large number of redemption requests or very large value of redemption requests. The liquidity of the assets may be affected by other factors such as general market conditions, political events, bank holidays and civil strife. In view of this, the Trustee has the right in its sole discretion to limit redemption (including suspension of redemption) under certain circumstances. Please refer to the para "Suspension of Redemption/Repurchase of Units & Dividend Distribution" in this document.

The liquidity of the Scheme's investments may also be restricted by trading volumes, settlement periods and transfer procedures. In the event of an inordinately large number of redemption requests or of a restructuring of the Scheme's portfolios, the time taken by the Scheme for redemption of Units may become significant. In view of this, the Trustee has the right in its sole discretion to limit redemption (including suspension of redemption) under certain circumstances.

Please refer to the para "Suspension of Redemption/Repurchase of Units & Dividend Distribution" under section III titled "Units on Offer".

Redemption due to change in the fundamental attributes of the Scheme or due to any other reasons may entail tax consequences. The Trustee, AMC, Mutual Fund, their directors or their employees shall not be liable for any such tax consequences that may arise.

The tax benefits described in this Scheme Information Document are as available under the present taxation laws and are available subject to conditions. The information given is included for general purpose only and is based on advice received by the AMC regarding the law and practice in force in India and the Unitholders should be aware that the relevant fiscal rules or their interpretation may change. As is the case

with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of an investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Unitholder is advised to consult his/ her own professional tax advisor.

No person has been authorised to give any information or to make any representation not confirmed in this Standard Information Document in connection with the scheme or the issue of Units, and any information or representation not contained herein must not be relied upon as having been authorised by the Mutual Fund or the Asset Management Company

D. DEFINITIONS AND ABBREVIATIONS.

In this document, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

AMC	IDFC Asset Management Company Private Limited previously known as Standard Chartered Asset Management Company Private Limited (which was previously known as Grindlays Asset Management Company Private Limited), a company set up under the Companies Act, 1956, and approved by SEBI to act as the Asset Management Company for the Schemes of IDFC Mutual Fund
Applicable NAV	Unless stated otherwise in the Scheme information document, Applicable NAV is the Net Asset Value as of the Day as of which the purchase or redemption is sought by the investor and determined by the Fund. (For details, please refer to the section on "Applicable NAV")
Business Day	A day other than (i) Saturday or Sunday or (ii) a day on which the Reserve Bank of India &/or Banks in Mumbai are closed for business or clearing or (iii) a day on which there is no RBI clearing / settlement of securities or (iv) a day on which the Bombay Stock Exchange and/or National Stock Exchange are closed or (v) a day on which the Redemption of Units is suspended by the Trustee / AMC or (vi) a day on which normal business could not be transacted due to storms, floods, other natural calamities, bandhs, strikes or such other events or as the AMC may specify from time to time. The AMC reserves the right to declare any day as a Business Day or otherwise at any or all collection &/or Official points of acceptance of transactions.
Custodian	Deutsche Bank, Mumbai, acting as Custodian to the Scheme, or any other custodian who is approved by the Trustee
Distributor	Such persons/firms/ companies/ corporates who fulfill the criteria laid down by SEBI/AMFI from time to time and as may be appointed by the AMC to distribute/sell/market the Schemes of the Fund
FIIs	Foreign Institutional Investors, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995

Fixed Income Securities Debt Securities created and issued by, inter alia, Central Government, State Government, Local Authorities, Municipal Corporations, PSUs, Public Companies, Private Companies, Bodies Corporate, Unincorporated SPVs and any other entities which may be recognised/permitted which yield at fixed or variable rate by way of interest, premium, discount or a combination of any of them

Fund or Mutual Fund IDFC Mutual Fund (“the Mutual Fund” or “the Fund”) previously known as Standard Chartered Mutual Fund (which was earlier known as ANZ Grindlays Mutual Fund), had been constituted as a trust in accordance with the provisions of the Indian Trusts Act, 1882 (2 of 1882) vide a trust Deed dated December 29, 1999. The office of the Sub-Register of Assurances at Mumbai had registered the Trust Deed establishing the Fund under the Registration Act, 1908. The Fund was registered with SEBI vide Registration No.MF/042/00/3 dated March 13, 2000. A deed of amendment to the Trust Deed had been executed and registered to recognize the change in sponsor of the Mutual Fund.

The Scheme IDFC Fixed Maturity Plan - Monthly Series

Plans There are 10 Plans in the Scheme namely IDFC Fixed Maturity Plan – Monthly Series 15 (IDFC FMP – MS15), IDFC Fixed Maturity Plan – Monthly Series 16 (IDFC FMP – MS16), IDFC Fixed Maturity Plan – Monthly Series 17 (IDFC FMP - MS17), IDFC Fixed Maturity Plan – Monthly Series 18 (IDFC FMP – MS18), IDFC Fixed Maturity Plan – Monthly Series 19 (IDFC FMP – MS19), IDFC Fixed Maturity Plan – Monthly Series 20 (IDFC FMP – MS20), IDFC Fixed Maturity Plan – Monthly Series 21 (IDFC FMP – MS21), IDFC Fixed Maturity Plan – Monthly Series 22 (IDFC FMP – MS22), IDFC Fixed Maturity Plan – Monthly Series 23 (IDFC FMP – MS23), IDFC Fixed Maturity Plan – Monthly Series 24 (IDFC FMP – MS24)

Gilt or Govt. Securities Securities created and issued by the Central Government and/or a State Government (including Treasury Bills)

New Fund Offer Offer of the Units of Plans under IDFC Fixed Maturity Plan Monthly Series during the New Fund Offer Periods of the respective Plans.

New Fund Offer Period The dates on or the period during which the initial subscription to Units of the Plans under this Scheme can be made. New Fund Offer Period for the Plans will be announced at the time of the launch subject to the earlier closure, if any; such offer period not being more than 30 days

Investment Management Agreement The Agreement dated January 3, 2000 entered into between IDFC AMC Trustee Company Private Limited formerly Standard Chartered Trustee Company Private Limited

(which was earlier known as ANZ Grindlays Trustee Company Private Limited) and IDFC Asset Management Company Private Limited formerly Standard Chartered Asset Management Company Private Limited (which was earlier known as ANZ Grindlays Asset Management Company Private Limited) as amended from time to time

Official Points of acceptance of Transaction	All applications for purchase/redemption of units should be submitted by investors at the official point of acceptance of transactions at the office of the registrar and/or AMC as may be notified from time to time. For details please refer to the application form and/or website of the Mutual Fund at www.idfcmf.com
Load	A charge that may be levied as a percentage of NAV at the time of entry into the Scheme or at the time of exiting from the Scheme
Money Market Instruments	Commercial papers, Commercial bills, Treasury bills, Government Securities having an unexpired maturity upto one year, certificates of deposit, usance bills and any other like instruments as specified by the Reserve Bank of India from time to time including mibor linked securities and call products having unexpired maturity upto one year
NAV	Net Asset Value of the Units of the Scheme / Plan and Options therein, shall be calculated at intervals not exceeding one week in the manner provided in this Scheme information document or as may be prescribed by Regulations from time to time
NRIs	Non-Resident Indians
Scheme information document	This document is issued by IDFC Mutual Fund, offering Units of Plans under IDFC Fixed Maturity Plan - Monthly Series (IDFC FMP- MS)
Person of Indian Origin	A citizen of any country other than Bangladesh or Pakistan, if- a) he at any time held an Indian passport, or b) he or either of his parents or any of his grand-parents was a citizen of India by virtue of the Constitution of India or the Citizenship Act, 1955 (57 of 1955) or c) the person is a spouse of an Indian citizen or a person referred to in sub clause (a) or (b)
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time
Repo / Reverse Repo	Sale / Purchase of Government Securities as may be allowed by RBI from time to time with simultaneous agreement to repurchase / resell them at a later date
SEBI	Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992, as amended from time to time
The Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time

Trustee	IDFC AMC Trustee Company Private Limited formerly Standard Chartered Trustee Company Private Limited (which was earlier known as ANZ Grindlays Trustee Company Private Limited), a company set up under the Companies Act, 1956, and approved by SEBI to act as the Trustee for the Scheme/s of IDFC Mutual Fund
Trust Deed	The Trust Deed dated December 29, 1999 establishing ANZ Grindlays Mutual Fund (subsequently renamed as Standard Chartered Mutual Fund and then renamed as IDFC Mutual Fund) as amended from time to time
Trust Fund	Amounts settled/contributed by the Sponsor towards the corpus of the IDFC Mutual Fund and additions/accretions thereto
Unit	The interest of an investor that consists of one undivided share in the Net Assets of the Scheme
Unitholder	A holder of Units under the Plans in IDFC Fixed Maturity Plan - Monthly Series (Plan 15 to 24) as contained in this Scheme information document Interpretation

For all purposes of this Scheme information document, except as otherwise expressly provided or unless the context otherwise requires:

- the terms defined in this Scheme information document include the plural as well as the singular
- pronouns having a masculine or feminine gender shall be deemed to include the other
- all references to "Sterling Pounds" refer to United Kingdom Sterling Pounds , "dollars" or "\$" refer to United States Dollars and "Rs" refer to Indian Rupees. A "crore" means "ten million" and a "lakh" means a "hundred thousand"

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) the draft Scheme Information Document forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) all legal requirements connected with the launching of the scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) the disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed scheme.
- (iv) the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

**For IDFC Asset Management Company Private Limited
(Investment Manager of IDFC Mutual Fund)**

Sd/-

Gopal Menon
VP – Risk & Compliance

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME – A Close Ended Income scheme (with Ten Plans – Plans 15 to 24)

B. INVESTMENT OBJECTIVE

The investment objective of the Plan(s) under the Scheme is to seek to generate income by investing in a portfolio of debt and money market instruments maturing normally in line with the duration of the scheme.

There are 10 Plans in the Scheme namely IDFC Fixed Maturity Plan – Monthly Series 15 (IDFC FMP – MS15), IDFC Fixed Maturity Plan – Monthly Series 16 (IDFC FMP – MS16), IDFC Fixed Maturity Plan – Monthly Series 17 (IDFC FMP - MS17), IDFC Fixed Maturity Plan – Monthly Series 18 (IDFC FMP – MS18), IDFC Fixed Maturity Plan – Monthly Series 19 (IDFC FMP – MS19), IDFC Fixed Maturity Plan – Monthly Series 20 (IDFC FMP – MS20), IDFC Fixed Maturity Plan – Monthly Series 21 (IDFC FMP – MS21), IDFC Fixed Maturity Plan – Monthly Series 22 (IDFC FMP – MS22), IDFC Fixed Maturity Plan – Monthly Series 23 (IDFC FMP – MS23), IDFC Fixed Maturity Plan – Monthly Series 24 (IDFC FMP – MS24)

New Fund offers (NFO) of each of the Plans under this Scheme Information Document will commence at any time within six months from the date SEBI gives a clearance to the Scheme Information Document.

C. ASSET ALLOCATION

The asset allocation under the Plan(s) in the Scheme will be as follows:

Instruments	Indicative Allocation (% of total assets)		Risk Profile
	Maximum	Minimum	
Debt and Money Market Instruments	100	0	Low To Medium

Investment in Securitised Debt - Upto 50% of Net Assets of the Plan(s)

Change in Investment Pattern

Subject to the SEBI Regulations, the asset allocation pattern indicated above may change from time to time, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. It must be clearly understood that the percentages stated above are only indicative and not absolute. These proportions can vary substantially depending upon the perception of the Investment Manager; the intention being at all times to seek to protect the interests of the Unitholders. Such changes in the investment pattern will be for short term and for defensive considerations only.

NOTE ON DEBT MARKET & MONEY MARKET IN INDIA

The Indian debt markets are one of the largest such markets in Asia. Government and Public Sector enterprises are predominant borrowers in the market. While interest rates were regulated till a few years back, there has been a rapid deregulation and currently both the lending and deposit rates are market determined.

The debt markets are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Institutional Investors are also allowed to invest in Indian debt markets now. There has been a considerable increase in the trading volumes in the market. The trading volumes are largely concentrated in the Government of India Securities, which contribute a significant proportion of the daily trades.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits (CDs, issued by banks) and Treasury Bills (issued by RBI). In a predominantly institutional market, the key money market players are banks, financial institutions, insurance companies, mutual funds, primary dealers and corporates.

The various instruments currently available for investments are:

Instrument Yield Range	(% per annum)
G – Sec 5 year	8.58%
G – Sec 10 year	8.63%
Corporate Debentures AAA 3 year	11.15%
Corporate Debentures AAA 5 year	11.15%
CPs / CDs 3 months	12.40%
CPs / CDs 1 year	12.50%
Treasury bills 3 months	8.64%
Treasury bills 1 year	9.18%

*As on September 30, 2008

The actual yields will, however, vary in line with general levels of interest rates and debt/money market conditions prevailing from time to time.

D. WHERE WILL THE SCHEME INVEST?

The corpus of the Plan(s) under the Scheme will be invested in debt and money market instruments. Subject to the Regulations, the corpus of the Scheme can be invested in any (but not exclusively) of the following securities:

1. Securities created and issued by the Central and State Governments and/or repos/reverse repos in such Government Securities as may be permitted by RBI (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills)
2. Securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills)
3. Debt instruments issued by Companies / institutions promoted / owned by the Central or State Governments and statutory bodies, which may or may not carry a Central/State Government guarantee.
4. Corporate debt and securities (of both public and private sector undertakings) including Bonds, Debentures, Notes, Strips, etc.

5. Debt instruments issued by banks (both public and private sector) and development financial institutions.
6. Money market instruments permitted by SEBI, or in alternative investments for the call money market as may be provided by RBI to meet the liquidity requirements.
7. Certificate of Deposits (CDs).
8. Commercial Paper (CPs).
9. Securitised Debt instruments. Investments in such securities will not exceed 50% of the net assets of the Scheme or such other limit as may be prescribed from time to time. Scheme may invest in domestic securitized debt such as asset backed securities (ABS) or mortgage backed securities (MBS). Asset Backed Securities (ABS) are securitized debts where the underlying assets are receivables arising from automobile loans, personal loans, loans against consumer durables, etc. Mortgage backed securities (MBS) are securitized debts where the underlying assets are receivables arising from loans backed by mortgage of residential / commercial properties. At present in Indian market, following types of loans are securitised 1) Auto Loans (cars / commercial vehicles /two wheelers) 2) Residential Mortgages or Housing Loans 3) Consumer Durable Loans & 4) Personal Loans. Investments in securitised debt instruments shall be made when in view of the Fund Manager, such investments could provide reasonable returns commensurate with risks associated with such investments and shall be made in accordance with the investment objective of the Scheme. Typically, investments in securitised debt instruments offer better yield to the investors. The various types of receivables that can be securitised can be receivables from auto loans, personal loans, loans to corporates etc. The investment would be made in line with the objective of the fund.
10. The non-convertible part of convertible securities.
11. Any other domestic fixed income securities
12. Pass through, Pay through or other Participation Certificates representing interest in a pool of assets including receivables.
13. Any other like instruments as may be permitted by SEBI from time to time.

The securities mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity. The securities may be acquired through Initial Public offerings (IPOs), secondary market operations, private placement, rights offers or negotiated deals.

The Scheme may also enter into repurchase and reverse repurchase obligations in all securities held by it as per the guidelines and regulations applicable to such transactions.

The Scheme will not make investments in Foreign Securitised Debt.

E.INVESTMENT STRATEGIES AND RISK CONTROL

Investment Strategy

The domestic debt markets are maturing rapidly with liquidity emerging in various debt segments through the introduction of new instruments and investors. The aim of the Investment Manager will be to allocate the assets of the Scheme between various money market and fixed income securities with the objective of achieving optimal returns with a highly liquid portfolio. The actual percentage of investment in various fixed income securities will be decided after considering the prevailing political conditions, the economic environment (including interest rates and inflation), the performance of the corporate sector and general liquidity and other considerations in the economy and markets.

The Fund has put in place detailed Investment Discretion Guidelines defining the prudential and concentration limits for the portfolio. The Fund Manager/(s) record a justification for investments made, on the deal slip. The Investment Management Committee (IMC) in its periodic meetings tracks portfolio,

portfolio composition, performance and limits. Any modifications to the Investment Discretion Guidelines can be made by the IMC. The performance of the fund is monitored against its peer group in the industry and presented at every Board meeting along with the portfolio of the Schemes. The Board of Directors discusses the performance and portfolio composition of the scheme and queries are responded to by the Managing Director.

Currently no AMFI - recognised benchmark is available for strict comparison for the Scheme. However CRISIL Liquid Fund Index being a widely used benchmark in the market, the same has been selected as a standard benchmark for the purpose of this Scheme.

The fund reserves the right to change the said benchmark and/or adopt one/more other benchmarks to compare the performance of the Scheme.

The AMC may approach rating agencies such as CRISIL, ICRA, etc for ratings of the scheme.

Risk Control

Since investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process. The risk control process involves reducing risks through portfolio diversification, taking care however not to dilute returns in the process. The AMC believes that this diversification would help achieve the desired level of consistency in returns. The AMC may also implement certain internal control procedures / risk & exposure limits etc., which may be varied from time to time

The AMC aims to identify securities, which offer superior levels of yield at lower levels of risks. With the aim of controlling risks, rigorous in-depth credit evaluation of the securities proposed to be invested in will be carried out by the investment team of the AMC.

The Scheme may invest in other Schemes managed by the AMC or in the Schemes of any other Mutual Funds, provided it is in conformity with the investment objectives of the Scheme and in terms of the prevailing SEBI Regulations. As per the SEBI Regulations, no investment management fees will be charged for such investments and the aggregate inter Scheme investment made by all Schemes of IDFC Mutual Fund or in the Schemes under the management of other asset management companies shall not exceed 5% of the net asset value of the IDFC Mutual Fund.

For the present, the Scheme does not intend to enter into underwriting obligations. However, if the Scheme does enter into an underwriting agreement, it would do so after complying with the RBI Regulations and with the prior approval of the Board of the AMC/Trustee.

PORTFOLIO TURNOVER

The AMC's portfolio management style is conducive to a relatively low portfolio turnover rate. However, the AMC will take advantage of the opportunities that present themselves from time to time because of the conditions prevailing / inefficiencies in the securities markets. The AMC will endeavour to balance the increased cost on account of higher portfolio turnover with the benefits derived therefrom.

F: FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

- (i) Type of Scheme
Close-Ended Income Scheme.
- (ii) Investment Objectives & Policies

The investment objective of the Plan(s) under the Scheme is to seek to generate income by investing in a portfolio of debt and money market instruments maturing normally in line with duration of the scheme

Asset Allocation Pattern as defined in Section C .

(iii) Terms of Issue

Repurchase and Redemption of Units as detailed in Section III B of this document

Fees and expenses as specified in Section IV B of this document

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

Fundamental Attributes will not cover such actions of the Trustees of the Mutual Fund or the Board of Directors of the Asset Management Company, made in order to conduct the business of the Trust, the Scheme or the Asset Management Company, where such business is in the nature of discharging the duties and responsibilities with which they have been charged. Nor will it include changes to the Scheme made in order to comply with changes in regulation with which the Scheme has been required to comply

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

Currently no AMFI - recognised benchmark is available for strict comparison for the Scheme. However CRISIL Liquid Fund Index being a widely used benchmark (for products with similar tenor / average maturity etc.) in the market, the same has been selected as a standard benchmark for the purpose of this Scheme.

H. WHO MANAGES THE SCHEME?

The Fund Manager of the Scheme is Mr. Rajiv Anand. His particulars are given below:

Mr. Rajiv Anand	Head–Investments	B.Com, ACA.	Over 14 years' experience in fixed income markets
Last assignments held: He has been working with the AMC for over 8 years. He previously worked in the treasury of HSBC for 4 years and Standard Chartered Grindlays Bank for 3 years. In his last assignment, he was a part of the bank’s Treasury team managing balance sheet portfolios like SLR, daily funding as well as the foreign currency loan /deposit book. It was in this job that he was exposed to the cutting edge techniques of interest rate and liquidity risk management. It is this experience that he brings to managing investments in a manner that will meet the stated investment philosophy of each scheme. Age : 41 years			

Mr. Rajiv Anand also manages following schemes of IDFC Mutual Fund:

IDFC Arbitrage Fund (IDFC-AF), IDFC Arbitrage Plus Fund (IDFC-APF), IDFC Cash Fund (IDFC-CF), IDFC Liquidity Manager (IDFC - LM), IDFC Liquidity Manager Plus (IDFC-LMP), IDFC Floating Rate Fund – Long Term Plan (IDFC-FRF-LT), IDFC Floating Rate Fund – Short Term Plan (IDFC-FRF-ST),

IDFC Quarterly Interval Fund – Plan A (IDFC-QIF-Plan A), IDFC-Tristar Series I (IDFC-TS I) (jointly with Mr. Kenneth Andrade), IDFC Fixed Maturity Arbitrage Fund - Series I (IDFC-FMAF-I), IDFC Fixed Maturity 9th Plan (IDFC-FMP-9), IDFC Fixed Maturity 6th Plan (IDFC-FMP-6), IDFC Fixed Maturity Plan – Yearly Series 10,11,12,17,19,20,21,22,23,24,25,26 (IDFC-FMP-YS 10,11,12,17,19,20,21,22,23,24,25,26), IDFC Fixed Maturity Plan – Eighteen Months Series 1 (IDFC-FMP-EMS1), IDFC Fixed Maturity Plan – Quarterly Series 27,29,34,35, 36,37,38,39,40,41,42,43 (IDFC-FMP-QS 27,29,34,35,36,37,38,39,40,41,42,43), IDFC Fixed Maturity Plan – Monthly Series 3,4,5,6,7 (IDFC-FMP-MS3,4,5,6,7), IDFC Fixed Maturity Plan – Fifteen Months Series 1 (IDFC-FMP-FMS1), IDFC Fixed Maturity Plan – Fifteen Months Series 2 (IDFC-FMP-FMS2), IDFC Fixed Maturity Plan – Nineteen Months Series 1 (IDFC-FMP-NMS1)

INVESTMENT BY THE AMC IN THE SCHEME

The AMC may invest in the Scheme from time to time. The amounts invested by the AMC would be as per the approvals provide by the Board of Directors of AMC, as may be required. As per the Regulations, such investments are permitted subject to disclosure being made in the Scheme Information Document. However, the AMC shall not be entitled to charge any management fee on its investments in the Scheme.

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to the Regulations and amendments thereto, the following investment restrictions are presently applicable to the Scheme:

1. Debt instruments in which the Scheme invests should be rated as investment grade by a credit rating agency. Till the regulations so require, not more than 15% of the Net Assets of the Scheme shall be invested in debt instruments issued by a single issuer. Provided that such investment limit may be exceeded to 20% of the Net Assets of the Scheme with the prior approval of the Board of Trustees and the Board of the AMC till such time the regulation requires such approvals. Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a rating agency registered with SEBI.
2. All investments in unrated debt instruments shall be made with the prior approval of the Board of the AMC and the Trustee till the regulations so require. SEBI vide its circular no. MFD/CIR/9/120/2000 dated November 24, 2000 has permitted the Mutual Fund to constitute a committee for Investment in Unrated Debt Instruments. The said committee can approve such investments based on parameters laid down by the Board of the AMC and the Trustees and details of such investments should be communicated by the AMC to the Trustees in their periodical/ quarterly reports along with a disclosure regarding how the parameters have been complied with. Further, the Scheme shall not invest more than 10% of its Net Assets in unrated instruments by a single issuer and the total investment in such instruments shall not exceed 25% of the Net Assets of the Scheme till the regulations so require..

Debentures irrespective of any residual maturity period (above or below one year) shall attract the aforesaid investment restrictions.

3. Till the regulations so require, the Scheme shall not make any investment in :
 - a) any unlisted security of an associate or group company of the sponsor;
 - b) any security issued by way of private placement by an associate or group company of the sponsor or
 - c) the listed securities of group companies of the sponsor which is in excess of 25% of the net assets.
4. Transfer of investments from one Scheme to another Scheme in the same Mutual Fund is permitted provided:
 - a) Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); transfer

of unquoted securities will be made as per the policies laid down by the Trustees from time to time, and

- b) The securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.
5. The Scheme may invest in other Schemes under the same AMC or any other Mutual Fund (restricted to only Debt Funds) without charging any fees, provided the aggregate inter-Scheme investment made by all the Schemes under the same management or in Schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.
6. The Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned Scheme, wherever investments are intended to be of a long-term nature.
7. The Fund may buy and sell securities on the basis of deliveries and will not make any short sales or engage in carry forward transactions except as and when permitted by the RBI in this regard (for example "when issued market" transactions).
8. All the Scheme's investments will be in transferable securities or bank deposits or in money at call or any such facility provided by RBI in lieu of call.
9. No loans for any purpose can be advanced by the Scheme.
10. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/redemption of Units or payment of interest and/or dividend to the Unitholders, provided that the Fund shall not borrow more than 20% of the net assets of the individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.
11. Pending deployment of funds of a Scheme in securities in terms of investment objectives of the Scheme, the AMC can invest the funds of the Scheme in short-term deposits of scheduled commercial banks or in call deposits.

The Scheme will comply with SEBI regulations and any other Regulations applicable to the investments of Mutual Funds from time to time.

The Trustee may alter the above restrictions from time to time to the extent that changes in the Regulations may allow and/or as deemed fit in the general interest of the Unitholders. The AMC may also implement certain internal control procedures / risk & exposure limits etc., which may be varied from time to time

All investment restrictions shall be applicable at the time of making investments.

INVESTMENT BY THE AMC IN THE SCHEME

The AMC may invest in the Scheme from time to time. As per the Regulations, such investments are permitted subject to disclosure being made in the Scheme Information Document. However, the AMC shall not be entitled to charge any management fee on its investments in the Scheme.

J. HOW HAS THE SCHEME PERFORMED?

This scheme is a new scheme and does not have any performance track record

III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. NEW FUND OFFER (NFO)

New Fund Offer Period (This is the period during which a new scheme sells its units to the investors)

NFO opens on:

NFO closes on:

New Fund Offer of each of the Plans will commence at any time within six months from the date of getting the clearance from SEBI to launch the Plans under the Scheme. The Trustee reserves the right to extend the closing date, subject to the condition that the subscription list shall not be kept open for more than 45 days. Any such extension of the subscription list shall be notified by a suitable display at the official point of acceptance of transactions

New Fund Offer Price (This is the price per unit that the investors have to pay to invest during the NFO) :

Rs. 10

Minimum Amount for Application in the NFO

The minimum application amount per option is Rs.5,000/- and in multiples of Re.1/- thereafter under each plan(s). There will be no maximum limit

Minimum Target amount: Rs. 1,00,00,000

In accordance with the Regulations, if the Scheme fails to collect the minimum subscription amount as specified above, the Fund shall be liable to refund the money to the applicants.

In addition to the above, refund of subscription money to applicants whose applications are invalid for any reason whatsoever will commence immediately after the allotment process is completed. Refunds will be completed within six weeks of the close of the New Fund Offer Period. If the Fund refunds the amount after six weeks, interest @ 15% per annum shall be paid by the AMC. Refund orders will be marked "Account Payee only" and drawn in the name of the applicant in the case of the sole applicant and in the name of the first applicant in all other cases.

Maximum Amount to be raised (if any)

Not Applicable. The AMC retains the right to specify maximum amount to be raised, at the time of the New Fund Offer.

Plans / Options offered

Under the Scheme (within each Plan), investors may choose either the Growth Option or the Dividend Option.

(i) Growth Option

The Scheme will generally not declare any dividend under this option. The income attributable to Units under this Option will continue to remain invested in the Scheme and will be reflected in the Net Asset Value of Units under this option.

(ii) Dividend Option

Under this option, the Fund will endeavour to declare dividends as and when deemed fit by the Fund and/or on &/or before the closure of the scheme. In case no dividend is declared during the tenure of the scheme or at closure, the net surplus, if any, will remain invested and be reflected in the NAV.

Dividends, if declared, will be paid out of the net surplus of the Scheme to those Unitholders whose names appear in the Register of Unitholders on the record date. The actual date for declaration of dividend will be notified suitably to the Registrar. Unitholders are entitled to receive dividend within 30 days of the date of declaration of the dividend. However, the Mutual Fund will endeavour to make dividend payments sooner

to Unitholders. There is no assurance or guarantee to Unitholders as to the rate of dividend distribution nor that dividends will be paid, though it is the intention of the Mutual Fund to make dividend distributions.

For details on taxation of dividend, please refer to the section on 'Tax Benefits of Investing in the Mutual Fund' in the Statement of Additional Information.

The Investors should note that NAVs of the Dividend Option and the Growth Option will be different after the declaration of dividend under the Scheme.

Dividend Re investment facility:

Investors opting for the Dividend Option may choose to re-invest the dividend to be received by them in additional Units of the Scheme. Under this provision, the dividend due and payable to the Unitholders will compulsorily and without any further act by the Unitholders, be re-invested in the same option (at the first ex-dividend NAV). The dividends so re-invested shall constitute a constructive payment of dividends to the Unitholders and a constructive receipt of the same amount from each Unitholder for re-investment in Units.

On re-investment of dividends, the number of Units to the credit of the Unitholder will increase to the extent of the dividend re-invested divided by the NAV applicable as explained above. There shall, however, be no entry load on the dividends so re-invested

Dividend Policy

Dividend declaration and distribution shall be in accordance with SEBI Regulations as applicable from time to time. The AMC reserves the right to declared dividend from time to time, depending on availability of distributable surplus.

Allotment

Full allotment will be made to all valid applications received during the New Fund Offer Period of respective Plan(s). Allotment of Units, shall be completed not later than 30 days after the close of the New Fund Offer Period.

ACCOUNT STATEMENTS

An Account Statement will be sent by ordinary post / courier / any other permitted mode, to each Unitholder, stating the number of Units allotted, not later than 30 Days from the close of the New Fund Offer Period. The account statement shall not be construed as a proof of title and is only a computer generated statement indicating the details of transactions under the Scheme and is a non-transferable document. The account statement will be issued in lieu of Unit Certificate/s.

UNIT CERTIFICATES

Normally no Unit Certificates will be issued. However, if the applicant so desires, the AMC shall issue a non-transferable Unit Certificate to the applicant within 6 weeks of the receipt of request for the certificate. A Unit Certificate if issued must be duly discharged by the Unitholder(s) and surrendered along with the request for redemption/switch or any other transaction of Units covered therein.

Refund

In accordance with the Regulations, if the Scheme fails to collect the minimum subscription amount as specified above, the Fund shall be liable to refund the money to the applicants.

In addition to the above, refund of subscription money to applicants whose applications are invalid for any reason whatsoever will commence immediately after the allotment process is completed. Refunds will be completed within six weeks of the close of the New Fund Offer Period. If the Fund refunds the amount after six weeks, interest @ 15% per annum shall be paid by the AMC. Refund orders will be marked "Account Payee only" and drawn in the name of the applicant in the case of the sole applicant and in the name of the first applicant in all other cases.

WHO CAN INVEST?

The following persons may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions, relevant statutory regulations and with all applicable approvals):

- Resident adult individuals either singly or jointly
- Minor through parent/lawful guardian
- Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals whether incorporated or not and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions).
- Trustee(s) of Religious and Charitable and Private Trusts under the provision of Section 11(5) (xii) of the Income Tax Act, 1961 read with Rule 17C of Income Tax Rules, 1962 (subject to receipt of necessary approvals as “Public Securities” where required)
- The Trustee of Private Trusts authorised to invest in mutual fund Schemes under their trust deed.
- Partner(s) of Partnership Firms.
- Karta of Hindu Undivided Family (HUF).
- Banks (including Co-operative Banks and Regional Rural Banks), Financial Institutions and Investment Institutions.
- Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis.
- Foreign Institutional Investors (FIIs) registered with SEBI on full repatriation basis.
- Army, Air Force, Navy and other para-military funds.
- Scientific and Industrial Research Organizations.
- Mutual fund Schemes.
- Provident/Pension/Gratuity and such other Funds as and when permitted to invest.
- International Multilateral Agencies approved by the Government of India.
- Others who are permitted to invest in the Scheme as per their respective constitutions
- Other Schemes of IDFC Mutual Fund subject to the conditions and limits prescribed in SEBI Regulations and/or by the Trustee, AMC or sponsor may subscribe to the units under this Scheme.

Subscriptions from residents in the United States of America and Canada shall not be accepted by the Scheme.

The Fund reserves the right to include / exclude new / existing categories of investors to invest in this Scheme from time to time, subject to regulatory requirements, if any.

This is an indicative list and investors are requested to consult their financial advisor to ascertain whether the scheme is suitable to their risk profile.

Where can you submit the filled up applications.

Filled up applications can be submitted at the Offices of the collecting bankers, as per the details given on the last few pages of this document including the back cover page.

HOW TO APPLY?

Please refer to the SAI and Application form for the instructions.

Mode of Payment

Investors may make payments for subscription to the Units of the Scheme at the bank collection centres by local Cheque/Pay Order/Bank Draft, drawn on any bank branch, which is a member of Bankers Clearing House located in the Official point of acceptance of transactions where the application is lodged or by giving necessary debit mandate to their account or by any other mode permitted by the AMC.

Cheques/Pay Orders/Demand Drafts should be drawn as follows:

- 1 The Cheque/DD/Payorder should be drawn in favour of of **IDFC FMP- Monthly Series (15 to 24), as the plan may be** as mentioned in the application form/addendum at the time of the launch.

Please note that all cheques/DDs/payorders should be crossed as "Account payee".

- 2 Centres other than the places where there are Official point of acceptance of transactions as designated by the AMC from time to time, are Outstation Centres. Investors residing at outstation centres should send demand drafts drawn on any bank branch which is a member of Bankers Clearing House payable at any of the places where an Official point of acceptance of transactions is located.

Payments by cash, money orders, postal orders, stockinvests and out-station and/or post dated cheques will not be accepted.

MANDATORY QUOTING OF BANK MANDATE AND PAN NUMBER BY INVESTORS

Pursuant to SEBI Circular No. SEBI/IMD/CIR No. 6/4213/04 dated March 1, 2004 it is mandatory for investors to mention their bank account number in their application/request for redemption. As per SEBI Circular No. MRD/DoP/Cir- 05/2007 dated April 27, 2007, it is now mandatory that Permanent Account Number (PAN) issued by the Income Tax Department would be the sole identification number for all participants transacting in the securities market, irrespective of the amount of transaction. Accordingly investors will be required to furnish a copy of PAN together with request for fresh purchases, additional purchases and systematic investments registration (SIP). Application Forms without these information and documents will be considered incomplete and are liable to be rejected without any reference to the investors. The procedure implemented by the AMC and the decisions taken by the AMC in this regard shall be deemed final.

LISTING AND TRANSFER OF UNITS

The Units of the Scheme are presently not proposed to be listed on any stock exchange and no transfer facility is provided. However, the Fund may at its sole discretion list the Units under the Scheme on one or more Stock Exchanges at a later date, and thereupon the Fund will make a suitable public announcement to that effect.

If a person becomes a holder of the Units consequent to operation of law, or upon enforcement of a pledge, the Fund will, subject to production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. Similarly, in cases of transfers taking place consequent to death, insolvency etc., the transferee's name will be recorded by the Fund subject to production of satisfactory evidence.

Special Products / facilities available during the NFO

This being a close ended scheme, facilities like Systematic Investment Plan, Systematic Transfer Plan and Systematic Withdrawal Plan are not available to investors.

PLEDGE OF UNITS FOR LOANS

The Units can be pledged by the Unitholders as security for raising loans subject to the conditions of the lending institution. The Registrar will take note of such pledge (by marking a lien etc.) / charge in its records. Disbursement of such loans will be at the entire discretion of the lending institution and the fund assumes no responsibility thereof.

The pledgor will not be able to redeem Units that are pledged until the entity to which the Units are pledged provides written authorisation to the fund that the pledge/lien charge may be removed. As long as Units are pledged, the pledgee will have complete authority to redeem such Units. Decision of the AMC shall be final in all cases of lien marking.

SUSPENSION OF REDEMPTION / REPURCHASE OF UNITS AND DIVIDEND DISTRIBUTION

The Mutual Fund at its sole discretion reserves the right to withdraw repurchase or switching of Units of the Scheme, temporarily or indefinitely, if in the opinion of the AMC the general market conditions are not favourable and /or suitable investment opportunities are not available for deployment of funds. However, the suspension of repurchase/switching either temporarily or indefinitely will be with the approval of the trustee. The AMC reserves the right in its sole discretion to withdraw the facility of switching out of the Scheme, temporarily or indefinitely. Further, the AMC & Trustee may also decide to temporarily suspend determination of NAV of the Scheme offered under this Document, and consequently redemption of Units, declaration and distribution of dividend in any of the following events:

1. When one or more stock exchanges or markets, which provide basis for valuation for a substantial portion of the assets of the Scheme are closed otherwise than for ordinary holidays.
2. When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustee and the AMC, the disposal of the assets of the Scheme is not reasonable, or would not reasonably be practicable without being detrimental to the interests of the Unitholders.
3. In the event of a breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated.
4. During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unitholders of the Scheme.
5. In case of natural calamities, strikes, riots and bandhs.
6. In the event of any force majeure or disaster that affects the normal functioning of the AMC or the Registrar.
7. During the period of Book Closure.
8. If so directed by SEBI.

In the above eventualities, the time limits indicated above, for processing of requests for redemption of Units and/or distribution of dividend will not be applicable. Further an order to purchase units is not binding on and may be rejected by the Trustee, the AMC or their respective agents until it has been confirmed in writing by the AMC or its agents and payment has been received. The suspension or restriction of repurchase/redemption facility under the scheme shall be made applicable only after the approval of the Board of Directors of the Asset Management Company and the Trustee and the details of the circumstances and justification for the proposed action shall be informed to SEBI in advance.

PHONE TRANSACT

All individual investors in the scheme applying on “Sole” or “Anyone or Survivor” basis in their own capacity shall be eligible to avail of phonebanking facilities for permitted transactions inter alia on the following terms and conditions:

“Terms and Conditions” mean the terms and conditions set out below by which the Facility shall be used/availed by the Unit holder and shall include all modifications and supplements made by AMC thereto from time to time.

In order to access the Facility, the Unit holder shall be required to give Basic Identification Data (BID) to IDFC Asset Management Company Pvt. Ltd. (AMC) based on which the AMC may allow access to the

Facility. The BID may be enhanced / modified by the AMC from time to time. The unitholder must provide additional BID as & when required by the AMC.

The AMC has a right to ask such information from the available data of the Unit holder before allowing him/her access to avail of the Facility. If for any reason, the AMC is not satisfied with the replies of the Unit holder, the AMC has at its sole discretion the right of refusing access without assigning any reasons to the Unit holder.

It is clarified that the Facility is only with a view to accommodate /facilitate the Unit holder and offered at the sole discretion of the AMC. The AMC is not bound and/or obliged in any ways to give access to Facility to Unit holder.

AMC may periodically provide the Unit holder with a written statement of all the transactions made by the Unit holder on a regular/as & when basis, as is being currently done.

The Unit holder shall check his/her account records carefully and promptly. If the Unit holder believes that there has been a mistake in any transaction using the Facility, or that an authorised transaction has been effected, the Unit holder shall notify AMC immediately. If the Unit holder defaults in intimating the alleged discrepancies in the statement within a period of thirty days of receipt of the statements, he waives all his rights to raise the same in favour of the AMC, unless the discrepancy /error is apparent on the face of it.

By opting for the facility the Unit holder hereby irrevocably authorises and instructs the AMC to act as his /her agent and to do all such acts as AMC may find necessary to provide the Facility.

The Unit holder shall not disclose/divulge the BID to any person and shall ensure that no person gains access to it.

The Unit holder shall at all times be bound by any modifications and/or variations made to these Terms and Conditions by the AMC at their sole discretion and without notice to them.

The Unit holder agrees and confirms that the AMC has the right to ask the Unit holder for an oral or written confirmation of any transaction request using the Facility and/or any additional information regarding the Account of the Unit holder.

1. The Unit holder agrees and confirms that the AMC may at its sole discretion suspend the Facility in whole or in part at any time without prior notice if (i) the Unit holder does not comply with any of the Terms and Conditions or any modifications thereof, (ii) the AMC has the reason to believe that such processing is not in the interest of the Unit holder or is contrary to Regulation/Scheme Information Documents/amendments to the Scheme Information Documents and (iii) otherwise at the sole discretion of the AMC in cases amongst when the markets are volatile or when there are major disturbances in the market, economy, country, etc.
2. The Unit holder shall not assign any right or interest or delegate any obligation arising herein.
3. The Unit holder agrees that it shall be his/her sole responsibility to ensure protection and confidentiality of BID and any disclosures thereof shall be entirely at the Unit holder's risk.
4. The Unit holder shall take responsibility for all the transactions conducted by using the Facility and will abide by the record of transactions generated by the AMC. Further, the Unit Holder confirms that such records generated by the AMC shall be conclusive proof and binding for all purposes and may be used as evidence in any proceedings and unconditionally waives all objections in this behalf.

5. The Unit holder shall, in case of accounts opened in the names of minors and being the natural guardian of such minor, give all instructions relating to the operation of the account and shall not, at any point of time disclose the BID to the minor / any other person
6. AMC shall be notified immediately if a record of the BID, is lost or stolen or if the Unit holder is aware or suspects another person knows or has used his/her BID without authority.
7. The Unit holder agrees and acknowledges that any transaction, undertaken using the Unit holder's BID shall be deemed to be that of the Unit holder. If any third party gains access to the Facility, the Unit holder agrees to indemnify the AMC and its directors, employees, agents and representatives against any liability, costs, or damages arising out of claims or suits by such other third parties based upon or related to such access or use.
8. The Unit holder agrees that use of the Facility will be deemed acceptance of the Terms and Conditions and the Unit holder will unequivocally be bound by these Terms and Conditions.

19. Indemnities in favour of the IDFCAMC:

The Unit holder shall not hold the AMC liable for the following:

- i) For any transaction using the Facilities carried out in good faith by the AMC on instructions of the Unit holder.
 - ii) For the unauthorized usage/unauthorised transactions conducted by using the Facility.
 - iii) For any loss or damage incurred or suffered by the Unit holder due to any error, defect, failure or interruption in the provision of the Facility arising from or caused by any reason whatsoever.
 - iv) For any negligence / mistake or misconduct by the Unit holder and/or for any breach or non-compliance by the Unit holder of the rules/terms and conditions stated in this Agreement.
 - v) For accepting instructions given by any one of the Unit holder in case of joint account/s having mode of operations as "Either or Survivor" or "anyone or survivor".
 - vi) For not verifying the identity of the person giving the telephone instructions in the unit holder name.
 - vii) For not carrying out any such instructions where the AMC has reason to believe (which decision of the AMC the Unit holder shall not question or dispute) that the instructions given are not genuine or are otherwise improper, unclear, vague or raise a doubt.
20. The AMC may assign any of its rights under these terms and conditions without the consent of the Unit holder to any of the AMC's group companies, subsidiary or Associate Company or such other company which the AMC deems suitable for provision of this Facility.

All other investors in the scheme/plan will be eligible to avail of phonebanking facilities for permitted transactions (as may be decided by the AMC from time to time) by entering into an agreement with the AMC/Mutual Fund. Requests like change in bank mandate, change of nomination, change in mode of holding, change of address or such other requests as the AMC may decide from time to time will not be permitted using the phonebanking facility. The AMC/Mutual Fund reserves the right to modify the terms and conditions of the service from time to time as may be deemed expedient or necessary.

B. ONGOING OFFER DETAILS

Ongoing Offer Period

This is a close ended scheme. Units shall be on offer for subscription only during the New Fund Offer period.

Ongoing price for subscription (purchase)/switch-in (from other schemes/plans of the mutual fund) by investors. : *Not Applicable, as this is a close ended scheme and units are available for subscription only during the NFO.*

Ongoing price for redemption (sale) /switch outs (to other schemes/plans of the Mutual Fund) by investors :

At the applicable NAV subject to prevailing exit load.

This is the price you will receive for redemptions/switch outs.

*Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be:
Rs. $10 * (1 - 0.02) = Rs. 9.80$*

Repurchase facility will be offered on the 15th day from the date of allotment. Investors may submit their redemption request on any business day. The redemption will be processed on the Stipulated Repurchase date following their request and desired amount/units will be redeemed at the Applicable NAV on such date after charging applicable Exit Load, if any.

While calculating the repurchase price, the Fund shall be at liberty to charge a load as permitted under SEBI regulations. The Repurchase Price of the Units as per current SEBI regulations shall not be lower than 95% of the Applicable NAV. The Fund also has the right to charge a different load and therefore a different repurchase price for investors who want to switch over to other eligible schemes of the Fund. An indicative load structure is given hereunder.

SWITCH FACILITY

Switching from any Schemes of the Mutual Fund to this Scheme

Investors who hold Units in any open ended schemes launched or to be launched hereafter of the Mutual Fund and also investors who holds Units in Plan/(s) of any close ended scheme launched or to be launched hereafter, may switch all or part of their holdings to any of the scheme available for subscription under this SID during the New Fund Offer Period of the scheme. The switch from any close ended fund will be subject to applicable repurchase &/or maturity date of the respective Scheme/(s) or Plan/(s) and will be permitted only on such dates of respective Plans/Schemes.

Investors so desiring to switch may submit a switch request, already available with them along with an application form of the Scheme indicating therein the details of the scheme to which the switch is to be made. Applications for switch as above should specify the amount/Units to be switched from out of the Units held in any of the existing Schemes of the Fund. The switch request will be subject to the minimum application size and other terms and conditions of the SID of this Scheme and the scheme from which the amount is switched out.

The Applicable NAV for switching out of the existing open-ended funds will be the NAV of the Business Day on which the switch request, complete in all respects, is accepted by the AMC, subject to the cut-off time and other terms specified in the SID of the respective existing open-ended Schemes.

Similarly the applicable NAV for switching out of the existing close – ended funds will be the applicable NAV (after considering applicable loads) on the specified repurchase date for such Plan(s), subject to the switch request, complete in all respects, being accepted by the AMC, and subject to the availability of repurchase facility and other terms specified in the SID of the respective existing closed-end Schemes.

Investors should note that the amount invested under Sections 54EB in the Investment Plans of IDFC Super Saver Income Fund would have to be locked-in for a period of seven years and the Units so allotted cannot be switched to another Scheme/option during the lock-in period of seven years. This is subject to any change that may be effected in the Income-tax Act, 1961 or any guidelines / amendments / rules / clarifications issued by the Central Board of Direct Taxes.

Switch from this Scheme to any other eligible Schemes of the Mutual Fund

Investors who hold Units of the Scheme may switch all or part of their holdings to any (to be launched hereafter) other Open-end/close-ended Scheme/s (where switch-in is permitted) of the Mutual Fund. Such switch will be permitted only on the Stipulated Repurchase Date or on maturity/redemption of the Scheme. If the maturity date / stipulated repurchase date falls on a holiday, the maturity date / specified repurchase date would be such other nearest business day that the AMC may deem to be appropriate. Decision of the AMC shall be considered final

Investors so desiring to switch may submit a switch request, already available with them, indicating therein the details of the Scheme or any other Scheme of the Mutual Fund to which the switch is to be made. Applications for switch as above should specify the amount/Units to be switched from out of the Units held. The switch request will be subject to the minimum application size and other terms and conditions under this Scheme information document and the terms and conditions of the Scheme to which the amount is switched into.

Note:

The switch will be effected by redeeming Units from the Scheme in which the Units are held and investing the net proceeds in the other Scheme(s)/Plan(s), subject to the minimum balance applicable for the respective Scheme(s)/ Plan(s).

The price at which the Units will be switched out of the Scheme(s) /Plan(s) will be based on the Applicable NAV of the relevant Scheme(s)/ Plan(s) and after considering any exit/entry/ combination of entry and exit loads that the Trustee may approve from time to time

Cut off timing for subscriptions/ redemptions/ switches

The Scheme is a close ended scheme. No subscription facility is available, other than during the New Fund Offer.

The following cut-off timings shall be observed by the fund in respect of repurchase / switch out of units in the scheme / plans, and the following NAVs shall be applied for such repurchase / switch out (repurchase / switch out facility shall be on specified repurchase date(s) / at maturity) :

- a. where the application received upto 3.00 pm – closing NAV of the day of receipt of application; and
- b. an application received after 3.00 pm – closing NAV of the next business day.

Where can the applications for purchase/redemption switches be submitted?

The redemption/ repurchase requests can be made on the transaction slip for redemption available at the Official point of acceptance of transactions or the office of the Registrar or the offices of the AMC on any business day (as per details given in the last few pages and the back cover page of this document).

In case the Units are standing in the names of more than one Unitholder, where mode of holding is specified as 'Jointly', redemption requests will have to be signed by all joint holders. However, in cases of holding specified as 'Anyone or Survivor', any one of the Unitholders will have the power to make redemption requests, without it being necessary for all the Unitholders to sign. However, in all cases, the proceeds of the redemption will be paid only to the first-named holder.

The Unitholder may either request for mailing of the redemption proceeds to his/her address or the collection of the same from the Official point of acceptance of transactions.

Minimum Application Amount (subscription) Rs. 5,000/- per application and in multiples of Re. 1/- thereafter

Minimum amount for redemption : Rs 1

Minimum balance to be maintained and consequences of non maintenance. Rs. 500/-. The Fund may close a Unitholder's account if, as a consequence of redemption/ repurchase, the balance falls below Rs.500/-. In such a case, entire Units to the Unitholder's account will be redeemed at the Applicable NAV with the applicable Load, if any, and the account will be closed

Special Products / facilities available during the Ongoing offer

This being a close ended scheme, facilities like Systematic Investment Plan, Systematic Transfer Plan and Systematic Withdrawal Plan are not available to investors

Accounts Statements

For normal transactions: sales (during the NFO) and repurchase:

- The AMC shall issue to the investor whose application has been accepted, an account statement specifying the number of units allotted (state the service standard for the same)
- For those unitholders who have provided an e-mail address, the AMC will send the account statement by e-mail.
- The unitholder may request for a physical account statement by writing/calling the AMC/ISC/R&T. Any communication /despatch of redemption /dividend proceeds, account statements etc. to the unitholders would be made by the Registrar/AMC in such a manner as they may consider appropriate in line with reasonable standards of servicing. The Unitholder may request the AMC / Registrar to provide him a fresh account statement by approaching any office of either the AMC or its registrar..

Annual Account Statement:

- The Mutual Funds shall provide the Account Statement to the Unitholders who have not transacted during the last six months prior to the date of generation of account statements. The Account Statement shall reflect the latest closing balance and value of the Units prior to the date of generation of the account statement,
- The account statements in such cases may be generated and issued along with the Portfolio Statement or Annual Report of the Scheme.

Alternately, soft copy of the account statements shall be mailed to the investors' e-mail address, instead of physical statement, if so mandated

Dividend

The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.

Redemption

The redemption or repurchase proceeds shall be dispatched to the unitholders within 10 working days from the date of redemption or repurchase.

Delay in payment of redemption / repurchase proceeds

The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).

C. PERIODIC DISCLOSURES

Net Asset Value

This is the value per unit of the scheme on a particular day. You can ascertain the value of your investment by multiplying the NAV with your unit balance.

NAV of units under the Scheme shall be calculated as shown below: **NAV(Rs.)=**

Market or Fair Value Scheme's investments	+	Current Assets including Accrued Income	-	Current Liabilities Provisions including accrued expenses
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No. of Units outstanding under Scheme

The NAV of the Scheme will be calculated upto four decimal places and will be declared on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day). The valuation of the Scheme's assets and calculation of the Scheme's NAV shall be subject to audit on an annual basis and shall be subject to such regulations as may be prescribed by SEBI from time to time.

The NAV shall be calculated and announced / *and released to the Press* on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day). The NAVs of Growth Option and Dividend Option will be different after the declaration of the first dividend. NAV of the scheme shall be endeavoured to be updated on AMFI's website www.amfiindia.com by 9.00 p.m. The NAVs shall also be updated on the website of the Mutual Fund, www.idfcmf.com.

Half yearly Disclosures: Portfolio / Financial Results (This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures)

The mutual fund shall publish a complete statement of the scheme portfolio and the unaudited financial results, within one month from the close of each half year (i.e. 31st March and 30th September), by way of an advertisement at least, in one National English daily and one regional newspaper in the language of the region where the head office of the mutual fund is located.

The mutual fund may opt to send the portfolio to all unit holders in lieu of the advertisement (if applicable).

Half Yearly Results

The mutual fund and Asset Management Company shall before the expiry of one month from the close of each half year that is on 31st March and on 30th September, publish its unaudited financial results in one national English daily newspaper and in a regional newspaper published in the language of the region where the Head Office of the mutual fund is situated.

Annual Report

Scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within six months from the date of closure of the relevant accounts year i.e. 31st March each year.

Associate Transactions

Please refer to Statement of Additional Information (SAI).

Taxation			
		Resident Investors	Mutual Fund
The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes. <i>(mention the tax rates as per the applicable tax laws)</i>	Tax on Dividend	NIL	Nil (please refer to the note below)
	Capital Gains: Long Term	10/20 % (please refer to the note below)	NIL
	Short Term	30 %	
	For further details on taxation please refer to the clause on Taxation in the SAI		

Note :

1. As per section 112 of the Act, long-term capital gains on transfer of units are liable to tax at the rate of 20 per cent. Income tax on long-term capital gains on transfer of units shall, however, be limited to 10 per cent of the gains computed without the benefit of cost indexation.

Further, in case of individuals/ HUFs, being residents, where the total income excluding long-term capital gains is below the maximum amount not chargeable to tax ¹, then the difference between the maximum amount not chargeable to tax and total income excluding long-term capital gains, shall be adjusted from long-term capital gains. Therefore only the balance long term capital gains will be liable to income tax at the rate of 20 / 10 per cent.

2. Short-term capital gains

Short-term capital gains arising to partnership firms and domestic companies, are taxable at the rate of 33.99 per cent (30 per cent tax plus 10 per cent surcharge² thereon plus additional surcharge of 3 per cent by way of education cess on the tax plus surcharge)

Short-term capital gains arising to FIIs, being foreign companies, are taxable at 31.6725 per cent (30 per cent tax plus 2.5 per cent surcharge³ on tax plus additional surcharge of 3 per cent by way of education cess on the tax plus surcharge).

Short-term capital gains arising to FIIs, other than foreign companies, are taxed at the rate of 33.99 (30 per cent tax plus 10 per cent surcharge⁴ on tax plus additional surcharge of 3 per cent by way of education cess on the tax plus surcharge).

Short-term capital gains arising to individuals and HUFs are taxable on progressive basis, as per the proposed revised slabs of income

3. Income of the Mutual Fund (including dividend income) is exempt from income tax. However the scheme needs to pay distribution tax on the dividend paid by it to the investors. In case of dividend paid by income funds to Individuals and Hindu Undivided Families ('HUFs') distribution tax @ 14.1625% is payable, while its 22.66% in case of dividend paid to persons other than individuals and HUFs. In case of liquid funds, dividend distribution tax is 28.325%. Distribution tax is inclusive of the base tax rate, surcharge thereon and has additional surcharge by way of education cess.

4. Distribution tax shall be paid by the scheme at the rates applicable to an income scheme (under the Income Tax Act), as this scheme is classified as an income scheme under the SEBI Regulations. In case the scheme has to bear higher distribution tax as applicable to liquid funds, the additional distribution tax shall be paid by the scheme / recovered from the investors

Investor services

Mr. Praveen Bhatt is the Head – Customer Services & Marketing

Investor Relations Officers:

Sr. No	Name	Region	Address and Contact Number	E-Mail
1.	Sunil Aryamane	West	90 M.G. Road, Mumbai – 400 001 Tel. 91-22-22674160	sunil.aryamane@idfcmf.com
2.	Vijith Raghavan	East	Oswal Chambers, 1 st Floor, 2 Church Lane, Kolkata – 700 001. Tel. : 91-33-22881686	vijith.raghavan@idfcmf.com
3.	Chetan Mankame	North	4 th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001. Tel. : 4151 3042-44 / 2332 6669	chetan.mankame@idfcmf.com
4.	Shaji Perincheri	South	Maalavika Centre, Old No. 144/145, New No. 60, Kodambakkam Road, Chennai – 600 034. Tel. : 91-44-25349340	shaji.perincheri@idfcmf.com

D. COMPUTATION OF NAV

The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time.

All expenses and incomes accrued up to the valuation date shall be considered for computation of NAV. For this purpose, major expenses like management fees and other periodic expenses would be accrued on a day to day basis. The minor expenses and income will be accrued on a periodic basis, provided the non-daily accrual does not affect the NAV calculations by more than 1%.

Any changes in securities and in the number of units be recorded in the books not later than the first valuation date following the date of transaction. If this is not possible given the frequency of the Net Asset Value disclosure, the recording may be delayed upto a period of seven days following the date of the transaction, provided that as a result of the non-recording, the Net Asset Value calculations shall not be affected by more than 1%.

In case the Net Asset Value of a scheme differs by more than 1%, due to non - recording of the transactions, the investors or scheme/s as the case may be, shall be paid the difference in amount as follows:-

- (i) If the investors are allotted units at a price higher than Net Asset Value or are given a price lower than Net Asset Value at the time of sale of their units, they shall be paid the difference in amount by the scheme.
- (ii) If the investors are charged lower Net Asset Value at the time of purchase of their units or are given higher Net Asset Value at the time of sale of their units, asset management company shall pay the difference in amount to the scheme. The asset management company may recover the difference from the investors

NAV of units under the Scheme shall be calculated as shown below: **NAV(Rs.)=**

Market or Fair Value of Scheme's investments	+	Current Assets including Accrued Income	-	Current Liabilities and Provisions including accrued expenses
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No. of Units outstanding under Scheme

The NAV of the Scheme will be calculated upto four decimal places and will be declared on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day). The valuation of the Scheme's assets and calculation of the Scheme's NAV shall be subject to audit on an annual basis and shall be subject to such regulations as may be prescribed by SEBI from time to time.

The NAV shall be published atleast in two daily newspapers at intervals of not exceeding one week and shall be calculated and announced on a weekly basis on all Wednesdays (if Wednesday is a holiday, liquidity will be provided on the next business day). The NAVs of Growth Option and Dividend Option will be different after the declaration of the first dividend.

IV. FEES AND EXPENSES (This section outlines the expenses that will be charged to the schemes)

:

As per the provisions of the Regulations, read with the amendments thereto, the following fee and expenses will be charged to the plans under the Scheme:

New Fund Offer Expenses

No new fund offer expenses will be charged to the scheme.

A. NEW FUND OFFER (NFO) EXPENSES (These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc.)

No New Fund Offer Expenses shall be charged to the scheme.

B. ANNUAL SCHEME RECURRING EXPENSES

(These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below):

The AMC has estimated that upto 2.25 % of the weekly average net assets of the scheme will be charged to the scheme as expenses For the actual current expenses being charged, the investor should refer to the website of the mutual fund.

Particulars	% of NetAssets
Investment Management & Advisory Fee	1.25
Custodial Fees	0.05
Trustee Fee	0.05
Registrar & Transfer Agent Fees including cost related to providing accounts statement, dividend/redemption cheques/warrants etc.	0.15
Marketing & Selling Expenses including Agents Commission and statutory advertisement	0.54
Brokerage & Transaction Cost pertaining to the distribution of units	0.07
Audit Fees / Fees and expenses of trustees	0.04
Costs related to investor communications	0.06
Costs of fund transfer from location to location	-
Other Expenses*	0.04
Total Recurring Expenses	2.25

The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the Scheme will bear. These estimates are based on a corpus size of Rs.1 crore under the Scheme, and would change, to the extent assets are lower or higher. If the corpus size is in excess of Rs.1 crore, the above mentioned recurring expenses in the Scheme would change. The above expenses are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations.

These estimates have been made in good faith as per information available to the AMC and the total expenses may be more than as specified in the table above. However, as per the Regulations, the total recurring expenses that can be charged to the Scheme in this Scheme information document shall be subject to the applicable guidelines. Expenses over and above the permitted limits will be borne by the AMC.

As per SEBI (MF) Regulations, 1996, recurring expenses will not exceed the following limits per annum:

1. on the first Rs. 100 crore of the Scheme's weekly average net assets, will not exceed 2.25%
2. on the next Rs. 300 crore of the Scheme's weekly average net assets, will not exceed 2.00%
3. on the next Rs. 300 crore of the Scheme's weekly average net assets, will not exceed 1.75% and
4. on the balance of the Scheme's weekly average net assets, will not exceed 1.50%.

Recurring expenses incurred in excess of the aforesaid limits will be borne by the AMC.

The total recurring expenses of the Scheme, including the additional management fees, will, however, be limited to the ceilings as prescribed under Regulation 52(6) of the Regulations. In terms of Regulation 52(3) read with Para (f) of the Tenth Schedule of the Regulations, the AMC will not charge to the scheme ongoing distribution expenses as long as additional management fees are charged to the scheme.

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (MF) Regulations.

AMC Fee:

In terms of the Investment Management Agreement and the Regulations, the AMC is entitled to an investment management fee at 1.25% per annum of the average net assets for a corpus up to Rs.100 crore and at 1.00% per annum for the corpus amount in excess of Rs.100 crore. For Schemes launched on a No-Load basis, the AMC is entitled to collect an additional management fee up to 1.00% per annum of the average net assets outstanding in each financial year and the total management fee shall not exceed the limit stated under the Regulations

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.idfcmf.com) or may call at (toll free no.1-800-226622) or your distributor.

Type of Load	Load chargeable (as % age of NAV)
Entry	NIL
Exit *	If repurchased upto and including on the 15 th day of allotment – 2.00 % and NIL on maturity

Units issued on reinvestment of dividends shall not be subject to entry and exit load.

All loads including Contingent Deferred Sales Charge (CDSC) for the Scheme shall be maintained in a separate account and may be utilised towards meeting the selling and distribution expenses. Any surplus in this account may be credited to the scheme, whenever felt appropriate by the AMC.

The investor is requested to check the prevailing load structure of the scheme before investing.

The Trustee reserves the right to modify/alter the load structure under the scheme and may decide to charge a load or introduce a differential load structure on the Units redeemed during the stipulated Repurchase Period

In case of changes/modifications of load, the AMC will endeavour to do the following:

1. An addendum will be attached to the Scheme Information Documents and Key Information Memorandum. The same may be circulated to brokers/distributors so that the same can be attached to all Scheme Information Document and abridged Scheme Information documents in stock. Further the addendum will be sent along with a newsletter to unitholders immediately after the changes.
2. Arrangement will be made to display the changes/modifications in the Scheme Information Documents in the form of a notice in all the official point of acceptance of transactions and distributor's/broker's office.
3. The introduction of the exit load / CDSC alongwith the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load / CDSC.
4. A public notice shall be given in respect of such changes in one English Daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head office of the Mutual Fund is situated.

The load collected under the scheme will be credited to a separate account. Surplus of load, if any, will be credited to the scheme whenever felt appropriate by the AMC or on maturity of the scheme.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Investors may note and follow the below-mentioned directions while applying for the units of the schemes of IDFC Mutual Fund:

- (1) In case where the Broker code is already printed in Application form / Transaction form / Purchase request form by the AMC / Registrar / Distributor :

If the Investor wishes to apply directly (i.e. not through existing broker / distributor), then the investor should strike off the broker code (printed) and should write "Direct Applications" or "Not Applicable (N.A.)"
- (2) In case where the Broker code is not printed in Application form / Transaction form / Purchase request form :

For direct applications, the Investor should write in the space provided for the broker code "Direct Application" or "Not Applicable (N.A.)"
- (3) In case of rejection of broker code (for the abovementioned purposes) the investors are required to provide their full signature. In case of joint applications, all / any holder(s) can sign the Application form / Transaction form / Purchase request for the abovementioned purposes
- (4) In case of change in broker, the investor will be required to strike off the old broker code and countersign near the new broker code, before submitting the application form / transaction form / purchase form at the applicable collection centres / OPA (Official points of Acceptance).
- (5) The Registrar and the AMC shall effect the received changes in the broker code within reasonable period of time from the time of receipt of written request from the investor at the designated collection centres / OPA. Decision of the Registrar/AMC in this regard shall be final and acceptable to all.
- (6) All Unitholders who have currently invested through channel distributors and intend to make their future investments through the Direct route, are advised to complete the procedural formalities prescribed by AMC from time to time.
- (7) List of Official Points of Acceptance is available on the website of the Mutual Fund. www.idfcmf.com

The Mutual Fund need to use intermediaries such as post office, local and international couriers, banks and other intermediaries for correspondence with the investor and for making payment to the investor by

cheque, drafts, warrants, through ECS etc. The investor expressly agrees and authorizes the Mutual Fund to correspond with the investor or make payments to the investors through intermediaries including but not limited to post office, local and international couriers and banks.

The Registrar, AMC, MF or any other agent or representative of any of these entities ('Mutual Fund') may accept certain transactions via facsimile or through any electronic mode ('fax/electronic transactions'), subject to the investor fulfilling certain terms and conditions as stipulated by the AMC from time to time. Acceptance of fax/electronic transactions will be as per processes / methodologies permitted by SEBI or other regulatory authorities from time to time and will be solely at the risk of the investor using the fax/electronic transaction ('Investor') and the Mutual Fund shall not be in any way liable or responsible for any loss, damage, caused to the Investor directly or indirectly, as a result of the Investor sending such fax, whether or not received by the Mutual Fund. The investor acknowledges that fax / electronic transaction is not a secure means of giving instructions / transaction requests and that the investor is aware of the risk involved including those arising out of such transmission being inaccurate, illegible, having a lack of quality or clarity, garbled, distorted, not timely etc. and that the Investor's request to the Mutual Fund to act on any fax / electronic transaction is for the investor's convenience and the investor shall not be obliged or bound to act on the same. The Investor authorizes the Mutual Fund to accept and act on any fax / electronic transaction which the Mutual Fund believes in good faith to be given by the Investor and the Mutual Fund shall be entitled to treat any such fax / electronic transaction as if the same was given to the Mutual Fund under the investor's original signature. The Investor agrees that the security procedures adopted by the Mutual Fund may include signature verification, telephone callbacks or a combination of the same. Callbacks may be recorded by tape recording device and the Investor consents to such recording and agrees to co-operate with the recipient to enable confirmation of such fax / electronic transaction requests. The investor further accepts that the fax / electronic transaction shall not be considered until time stamped appropriately as a valid transaction request in the scheme in line with SEBI Regulations. In consideration of the mutual fund from time to time accepting and acting on any fax / electronic transaction request received / believed to be received from the investor, the investor agrees to indemnify and keep indemnified the AMC, IDFC Mutual Fund, Trustees, Sponsor and the group companies of the AMC from and all actions, claims, demands, liabilities, obligations, losses, damages, costs (including without limitation, interest and legal fees) and expenses of whatever name (whether actual or contingent) directly or indirectly suffered or incurred sustained by or threatened against them. The AMC reserves the right to discontinue the above mentioned facilities at any point in time.

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

	SEBI Requirement	Response
1.	Cases of penalties awarded by SEBI under the SEBI Act or any of its regulations against the Sponsor of the Mutual Fund or any company associated with the Sponsor in any capacity including the Asset Management Company, Trustee Company/Board of Trustees, or any of the directors or key personnel (specifically the fund managers) of the Asset Management Company and Trustee Company. The nature of the penalty must be disclosed.	There have been no penalties awarded by SEBI against IDFC Group or any company associated with the IDFC Group in any capacity, including the AMC, Trustee Company, or any of the directors or key personnel of the AMC and Trustee Company.
	For Sponsor and its associates, other than the penalties as mentioned above, the penalties awarded by any financial regulatory body, including stock exchanges, for defaults in respect of shareholders, debenture holders and depositors shall also be disclosed. (during the last three years)	Nil
	Additionally, penalties awarded for any economic offence and violation of any securities laws shall be disclosed. (Penalties awarded for economic offences are disclosed only in case of AMC, sponsor and Trustee Company)	Penalties awarded for violation of any securities laws to be disclosed for IDFC and associates including the AMC and Trustee Company. The National Securities Clearing Corporation Ltd. informed that IDFC Enterprise Equity Fund had an open interest in stock futures segment in one of the securities where the exposure quantity which was in excess of 1% of the free float market capitalization (in terms of shares) and that the exposure was also in excess of 5% of open interest (in terms of number of shares) in all futures and option contracts in the underlying security. In accordance with the NSCCL circular dated June 17, 2003, the MF was levied a penalty of Rs. 1 Lakh.
		Penalties awarded for economic offences in case of AMC, Sponsor and Trustee Company. There were no other penalties than those disclosed above.
2.	Details of all cases of suspensions and cancellation of certificate of registration (for irregularities /	Nil

	violations in financial services sector or for defaults in respect of share holders, debenture holders and depositors) of the AMC, Trustee Company and sponsor or any associate of the sponsor shall be disclosed for the last 10 years	
3.	Any pending material litigation proceedings incidental to the business of the Mutual Fund to which the Sponsor of the Mutual Fund or any company associated with the Sponsor in any capacity including the AMC, Board of Trustees /Trustee Company or any of the directors or key personnel is a party..	<p>Pending material litigation proceedings incidental to the business of the Mutual Fund to which IDFC Group or any company associated with IDFC Group including the AMC, Trustee Company or any of the directors or key personnel is a party.</p> <p>In an instance, the AMC erroneously processed redemption requests by two investors who did not honour their subscription cheques. The AMC has initiated legal processes to recover the amounts from these investors, who have not returned the amounts, in spite of repeated requests by the AMC</p>
	Any pending criminal cases against the Sponsor or any company associated with the Sponsor in any capacity including the AMC, Board of Trustees/Trustee Company or any of the directors or key personnel should also be disclosed separately	<p>As far as Group is aware it and its subsidiaries are not engaged in any material litigation (whether as defendant or otherwise) outside India, the results of which would have a significant material effect on their financial position or operation.</p> <p>As far as the Group is aware, there are no pending material criminal or economic offence cases in India as described, except in a case involving one of the fund managers of the AMC, Mr. Ajay Bodke, against whom proceedings have been initiated by the Central Bureau of Investigation in a matter pertaining to his previous employment. The matter is presently under the purview of courts and the AMC is closely monitoring the developments in the matter.</p>
4.	Any deficiency in the systems and operations of the Sponsor of the Mutual Fund or any company associated with the sponsor in any capacity including the AMC or the Trustee Company which SEBI has specifically advised to be disclosed in the Scheme Information Document, or which has been notified by any other regulatory agency, shall be disclosed	Nil

5.	Any enquiry/adjudication proceedings under the SEBI Act and the Regulations made there under, that are in progress against the Sponsor of the Mutual Fund or any company associated with the Sponsor in any capacity including the AMC, Board of Trustees/Trustee Company or any of the Directors or key personnel of the Asset Management Company shall be disclosed	Nil.
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Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Note: The Scheme Information Document containing details of the schemes of IDFC Mutual Fund, has been approved by the Board of IDFC AMC Trustee Company Private Limited (formerly known as Standard Chartered Trustee Company Private Limited) on June 16, 2008.

**For and on behalf of the Board of Directors of
IDFC Asset Management Company Private Limited**

Sd/-

Naval Bir Kumar
Managing Director

Mumbai, dated October 8, 2008

Name, address and contact no. of Registrar and Transfer Agent (R&T), email id of R&T, website address of R&T, official points of acceptance, collecting banker details etc. (UPDATED DETAILS SHALL BE INCLUDED AT THE TIME OF THE LAUNCH) :

REGISTRAR:

Computer Age Management Services Private Limited (CAMS)
Ground Floor, 178/10, Kodambakkam High Road,
Opposite Palm Grove, Numgambakkam,
Chennai 600 034
Tel. + 91 – 44 – 28283606/07

E-Mail ID: dk_prakash@camsonline.com
Website: www.camsonline.com

Official Points of Acceptance of Transactions, CAMS

Ahmedabad 402-406, 4th Floor - Devpath Building, Off C G Road, Behind Lal Bungalow, Ellis Bridge, Ahmedabad - 380 006. Phone:079-30082468/30082469/30082470

Bangalore Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bangalore-560 042. Phone : 080-30574709/30574710/30578004/30578006

Bhubaneswar 101/ 5, Janpath, Unit – III , Near Hotel Swosti, Bhubaneswar - 751 001. Phone : 0674-325 3307/325 3308

Chandigarh Deepak Towers, SCO 154-155, 1st Floor, Sector 17-C, Chandigarh-160 017. Phone:0172-304 8720/304 8721/304 8722/3048723

Chennai Ground Floor No.178/10, Kodambakkam High Road, Opp. Hotel Palmgrove, Nungambakkam, Chennai -600 034 Phone : 044-3911 5563/ 3911 5565 /3911 5567/39115561

Cochin 40 / 9633 D, Veekshanam Road, Near International Hotel, Cochin-682 035. Phone : 0484-323 4658 /323 4662

Coimbatore Old # 66 New # 86, Lokamanya Street (West), Ground Floor, R.S.Puram, Coimbatore-641 002. Phone:0422-301 8000/301 8001.

Durgapur 4/2, Bengal Ambuja Housing Development Ltd, Ground Floor, City Centre Dist - Burdwan, West Bengal, Durgapur-713 216 Phone : 0343/329 8890 /329 8891/6451419

Goa No.108, 1st Floor, Gurudutta Bldg, Above Weekender M G Road, Panaji (Goa) - 403 001. Phone : 0832/325 1755-325 1640

Hyderabad 102, First Floor , Jade Arcade, Paradise Circle, Secunderabad-500 003. Phone : 040-3918 2471/3918 2473 /3918 2468/3918 2469

Indore 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp.Greenpark, Indore-452 001. Phone : 0731-325 3692/325 3646

Jaipur G-III, Park Saroj , Behind Ashok Nagar Police Station, R-7, Yudhisthir Marg ,C-Scheme. Jaipur-302 001
Phone – 0141/326 9126/326 9128/5104373/5104372

Kanpur G – 27,28 – Ground Floor, CITY CENTRE, 63/ 2, THE MALL, Kanpur-208 001. Phone : 0512-3918003/3918000/3918001/3918002

Kolkata “LORDS Building”, 7/1, Lord Sinha Road, Ground Floor, Kolkata-700 071. Phone : 033/32550760/3058 2285 /3058 2303 /30582281

Lucknow Off # 4, 1st Floor, Centre Court Building, 3/c, 5 - Park Road, Hazratganj, Lucknow-226 001. Phone : 0522/391 8000/391 8001/391 8002/3918003

Ludhiana U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Above Dr. Viridi’s Lab, P.O Model Town, Ludhiana-141 002. Phone : 0161-301 8000/301 8001

Madurai 86/71A, Tamilsangam Road, Madurai-625 001. Phone : 0452-325 1357/325 2468

Mangalore No. G 4 & G 5, Inland Monarch, Opp. Karnataka Bank , Kadri Main Road, Kadri, Mangalore-575 003. Phone : 0824-325 1357/325 2468

Mumbai Rajabhadur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank 30, Mumbai Samachar Marg, Fort, Mumbai-400 023. Phone : 022-30282468/30282469/30282471/65257932

Nagpur 145 Lendra, Behind Indus Ind Bank, New Ramdaspath, Nagpur - 440 010. Phone : 0712-325 8275/2432447

New Delhi 304-305 III Floor, Kanchenjunga Building, 18, Barakhamba Road, Cannaugt Place, New Delhi - 110 001. Phone : 011-3048 2471 /3048 1203 /3048 1205 /30482468

Patna Kamalaye Shobha Plaza (1st Floor), Behind RBI Near Ashiana Tower, Exhibition Road, Patna-800 001. Phone : 0612-325 5284/325 5285/3255286

Pune Nirmitti Eminence, Off No. 6, I Floor, Opp Abhishek Hotel, Mehandale Garage Road, Erandawane, Pune - 411 004. Phone: 020-30283005/30283003/30283000/30283001

Surat Office No 2 Ahura -Mazda Complex, First Floor, Sadak Street, Timalyawad, Nanpura, Surat - 395 001. Phone : 0261/326 2267/326 2468/326 0352

Vadodara 109 - Silver Line, Besides world Trade Centre, Sayajigunj, Vadodara - 390 005
Phone :0265-301 8029/301 8031

Vijayawada 40-1-68, Rao & Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada - 520 010
Phone : 0866-329 9181/329 5202

Visakhapatnam 47/ 9 / 17, 1st Floor, 3rd Lane , Dwaraka Nagar, Visakhapatnam-530016.
Phone : 0891-329 8397/329 8374/2554893

Collecting Bankers:

The collecting bankers of various schemes of IDFC Mutual Fund include

- (1) Standard Chartered Bank (SEBI registration no. INBI0000885)
90 MG Road, Fort, Mumbai – 400 001
- (2) HDFC Bank (SEBI registration no. INBI00000063)

Sandoz House, Dr Annie Besant Road, Worli, Mumbai - 400018

- (3) HSBC Bank (SEBI registration no. INBI00000027)
52/60, MG Road, Fort, Mumbai – 400 001

The AMC reserves the right to appoint other qualified banks as collecting bankers from time to time.